

dential accommodation and physical facilities for organising community and other activities.

4. Educational administration in the Centre as well as in the States should be suitably strengthened and oriented to achieve the object of developing a sound system of basic education.

5. The National Board of Basic Education need not continue as a separate body but the work of keeping a constant watch on and guiding the progress of basic education should be taken up by the Central Advisory Board of Education and its Standing Committee on School Education, which may be suitably strengthened if necessary by inclusion of more experts on basic education.

#### Oil Deposits under Sea

592. { Shri Jashvant Mehta:  
Shri C. R. Raja:  
Shri Kapur Singh:  
Shri P. K. Deo:  
Shri Narasimha Reddy:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether Government have received the report of the Russian experts regarding probability of oil under sea, near Madras, Kerala, Cambay beach and Kutch; and

(b) if so, the details thereof and action taken thereon?

**The Minister of Petroleum and Chemicals (Shri Humayun Kabir):**  
(a) and (b). Preliminary results of the off-shore survey near Coromandel Coast and Gulf of Cambay have indicated interesting possibilities.

#### Oil and Gas in Gujarat State

593. { Shri Jashvant Mehta:  
Shri C. R. Raja:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) the number of drilling operations carried out so far in Gujarat

State and the number of wells in which oil and gas has been struck;

(b) the potentiality of these wells?

**The Minister of Petroleum and Chemicals (Shri Humayun Kabir):**  
(a) 289 deep wells and 10 structural wells have been drilled in Gujarat State. Out of the deep wells drilled, 163 are oil producers and 30 are gas producers. Of the remaining deep wells, 43 are dry wells, and 33 wells are under test or to be tested fully. The structural wells are for geological information only.

(b) the potentiality of the oil wells varies from 10 tons to 75 tons per day per well and of the gas wells from 10,000 cu. metres to 60,000 cu. metres per day per well.

12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

INTRUSION OF PAKISTANI PERSONNEL INTO KUTCH

श्री हुकम चन्द्र कछवाय (देवास) :  
मैं प्रविलम्बनीय लोक महत्व के निम्नलिखित विषय की श्रौर वैदेशिक-कार्य मंत्री का ध्यान दिलाता हूँ श्रौर प्रार्थना करता हूँ कि वह इस बारे में एक वक्तव्य दें :

"गुजरात के कच्छ जिले में करीमशाही क्षेत्र के निकट पाकिस्तान द्वारा लगभग 13,000 एकड़ भूमि में घुसपैठ ।"

**The Minister of External Affairs (Shri Swaran Singh):** Sir, the statement is pretty long. If you will permit me I will place it on the Table.

**Mr. Speaker:** He may place it on the Table, hon. Members might study it and then I will give them another opportunity.

श्री हुकम चन्द कछवाय : यह वक्तव्य  
 वहाँ पर पढ़ा जाये ।

प्रत्यक्ष महोदय : सारा पढ़ने की जरूरत  
 नहीं । मैं दूसरा मौका दूंगा सवाल करने  
 के लिये ।

**Shri Swaran Singh:** I lay the state-  
 ment on the Table of the House.  
 [Placed in Library. See No. LT-  
 3892/65].

श्री हुकम चन्द कछवाय : वह पढ़ा नहीं  
 जायेगा तब हम सवाल क्या करेंगे ।

12.02 hrs.

RE: C.B.I. REPORT

**Shri Hari Vishnu Kamath (Hoshan-  
 gabad):** Sir, before you proceed to  
 the next item, may I seek your  
 guidance on an important matter? In  
 accordance with the directions con-  
 tained in your momentous historic,  
 ruling last Friday which is in tune  
 with the highest traditions of the  
 best parliament of the world.....

**Mr. Speaker:** I had requested hon.  
 Members many a time that comments  
 on the Speaker's conduct or his de-  
 cisions.....

**Shri Hari Vishnu Kamath:** I sub-  
 mitted to you, Sir, on Friday copies of  
 the C.B.I. Report submitted to the  
 Cabinet Sub-Committee together with  
 the Sub-Committee's decisions there-  
 on, along with the necessary certifi-  
 cates and requested you to accord me  
 permission to lay it on the Table. The  
 difficulty is this. Every day ques-  
 tions are coming up. This C.B.I. re-  
 port deals with so many issues, so  
 many matters which may crop up in  
 the House in some manner or other  
 during Question Hour or otherwise.  
 There is only one copy with us. Un-  
 less, therefore, it is allowed to be

laid on the Table we cannot refer to  
 it during Question Hour or other-  
 wise. I, therefore, request that it  
 may be allowed to be laid on the  
 Table. I have given notice of this to  
 the Minister also this morning.

**Shri S. M. Banerjee (Kanpur):** Sir,  
 I came to know from Shri Kamath  
 that he has submitted to you a certi-  
 fied copy of the C.B.I. report. Unless  
 it is laid on the Table I am afraid  
 when, for instance, the Demands for  
 Grants relating to the Ministry of  
 Home Affairs are taken up and we try  
 to strengthen the hands of Shri Nanda  
 by dealing with all the corruption  
 cases, we will not be able to mention  
 this at all. I would, therefore, re-  
 quest you to direct the Minister to  
 lay it on the Table without any de-  
 lay.

**Shri Ranga (Chittoor):** Sir, you  
 must have already noted how  
 quite a large number of very influen-  
 tial English daily papers have ex-  
 pressed their comments in regard to  
 this particular matter. They have  
 also suggested that it would serve  
 nobody's purpose and no interest  
 would be advanced by not making  
 this report available to the public.  
 They have also mentioned that the  
 Government has not served any public  
 purpose at all by trying to keep up  
 this illusion that it is still a secret and  
 confidential document. Quite a large  
 number of us have been favoured with  
 the knowledge of this report. We have  
 been also able to read some portions  
 of this report. Under these circum-  
 stances, it would serve, I think, the  
 purpose of this House if you are good  
 enough to permit Shri Kamath to place  
 this on the Table of the House. Other-  
 wise, what is likely to happen is that  
 we would be knowing the contents of  
 the report, we would be seeing the re-  
 port and at the same time without  
 proper authority and both the Govern-  
 ment as well as this Parliament  
 would be placed at a great disadvan-  
 tage because what comes within the  
 knowledge of the Members of this  
 House is not allowed to be placed on  
 the Table even when it is no longer